GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA

UNSTARRED QUESTION NO:2057
ANSWERED ON:17.12.2013
IRREGULARITIES IN AAY
Choudhry Smt. Shruti

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether complaints regarding irregularities in Antyodaya Anna Yojana (AAY) like under weighing, errors of inclusion and exclusion, etc. have been reported during each of the last three years and the current year;

(b) if so, the details thereof, State-wise including Haryana; and

(c) the corrective steps being taken to rectify the situation in future?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b): There have been complaints about irregularities in the functioning of the Targeted Public Distribution System (TPDS) in some States/regions in the country. TPDS is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments wherein the operational responsibilities for implementation of TPDS within the State/UT rest with the State/UT Governments concerned. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, these are referred to the State/UT Governments concerned, including to the State of Haryana if required, for inquiry and appropriate action. A State/UT-wise statement indicating number of such complaints received during the last three years and current year is at Annex.

(c): Strengthening and streamlining of TPDS is a continuous process. To improve functioning of TPDS, Government has been regularly requesting States/UTs Governments for continuous review of lists of eligible beneficiaries, greater transparency in functioning of TPDS, improved monitoring and vigilance at various levels, use of Information and Communication Technology (ICT) tools including end-to-end Computerisation of TPDS, improving the viability of Fair Price Shop(FPS) operations, etc.